

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 38/81 SCHEDULED TO BE HELD ON 07.12.2011 BUT ACTUALLY HELD ON 19.12.2011.

The Meeting No. 38/81 of Norms Committee-II was held on 19.12.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

S.No	Name of the representatives & their Designation	Deptt.
1.	Shri. S.K.Jain, Sr.D.O.	DIPP
2.	Shri K.K Funda, A.D.	MSME
3.	Shri Gajraj Singh, Sr.D.O.	DHI
4.	Sh Praveen Sharma, DDG	DGFT
5.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:38/27/81-ALC2/2009	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00220/AM10/	RLA File :07/24/040/00025/AM10/	Lic.No/Date:0710064531 05.05.2009	Defer Date:17.01.2012
	Decision : NC observed that comments of MNRE is awaited and hence decided to send a reminder to MNRE to expedite the comments. The case stands deferred and to be relisted on 17.01.2012.			

2	Case No.:17/50/81-ALC2/2009	Party Name:ASTRA MICROWAVE PRODUCTS LTD.,	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00486/AM10/	RLA File :09/24/040/00065/AM10/	Lic.No/Date:0910039054 24.08.2009	Defer Date:17.01.2012
	Decision : NC observed that comments of SCOMET is awaited and hence decided to send a reminder to SCOMET Section to expedite the comments. The case stands deferred and to be relisted on 17.01.2012.			

3	Case No.:23/25/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Approved
	HQ File :01/81/050/00197/AM11/	RLA File :35/24/040/00032/AM10/	Lic.No/Date:3510029270 24.02.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 6(33)/mett/2011 dated 19.12.2011 as under:-			

Taking clue from the SION C-1950 and the note below there in, the import of imported raw material against the subject advance authorization is recommended as per SION C-1950.

R/A may take suitable consequential action accordingly

4	Case No.:6/7/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00026/AM11/	RLA File :09/24/040/00037/AM11/	Lic.No/Date:0910041916 05.05.2010	Defer Date:17.01.2012
	Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 17.01.2012.			

5	Case No.:9/19/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00111/AM11/	RLA File :09/24/040/00098/AM11/	Lic.No/Date:0910042937 30.07.2010	Defer Date:17.01.2012
	Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 17.01.2012.			

6	Case No.:4/35/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00345/AM11/	RLA File :03/95/040/00594/AM11/	Lic.No/Date:0310601620 16.11.2010	Defer Date:17.01.2012
	Decision : NC observed that comments of DIT is awaited and hence decided to send a reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 17.01.2012.			

7	Case No.:6/35/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00347/AM11/	RLA File :05/23/040/00205/AM11/	Lic.No/Date:0510277227 18.11.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 19.12.2011 as under:- 1. Description, quantities and weights of export products may be modified as under:			

Sl. No.	Description	Quantity (Meters)	Net Weight (MT)
1	Steel Liner-Vertical Portion of 4 M Dia (EL 1205.17m to EL 869.108m)	112.12	347.72
2	Inclined portion of 4.0M Dia (EL 869.108m to EL 768.0m)	157.50	725.978
3.	Bottom Vertical Bend of 4m DIA	27.46	154.856
	Steel-Liner - Bottom	5.92	48.167

4.	Inclined Portion Bend (EL 768.0m) 4M DIA		
5.	Steel Liner-Bottom Horizontal Portion up to reducer (EL 768 m) 4 M DIA	38.38	196.763

2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 200.192 MT inclusive of 2.4 % wastage.
3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 68.886 MT inclusive of 1.2 % wastage.
4. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 978.963 MT inclusive of 3.5 % wastage.
5. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 242.368 MT inclusive of 2.5 % wastage.

R/A may take suitable consequential action accordingly

8

Case No.:2/44/81-ALC2/2010	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Approved
HQ File :01/81/050/00470/AM11/	RLA File :03/94/040/00846/AM11/	Lic.No/Date:0310609821 06.01.2011	Defer Date:

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 19.12.2011 as under:-

1. Net weights of export products may be specified as under:

Sl.No.	Net weight (Kgs.)	Sl.No.	Net weight (Kgs.)	Sl.No.	Net weight (Kgs.)
1	827	11	8623	21	29598
2	6049	12	637	22	1490
3	483	13	825	23	373
4	565	14	152	24	209
5	8142	15	604	25	3850
6	172	16	9216	26	345
7	12458	17	66146	27	2422
8	14787	18	7131	28	2466
9	320	19	1546		
10	2951	20	351		

2. Quantity of import item at S.No.1 i.e. Continuous Copper Wire Rod may be allowed as under:
(i) For export products at Sl. No. 1 to 3 & 5 to 11 as per Engineering Table No. 4.
(ii) For export products at Sl. Nos. 4, 27 & 28 as 1.01 Kgs/Kg. Content in the export products.
(iii) For export products at Sl No. 12 to 14 as per Engineering Table No. 5.
3. Quantity of import item at S.No.2 i.e. Aluminium Wire Rod EC Grade may be allowed as under:
(i) For export products at Sl. No. 15 to 25 as per Engineering Table No. 5.
(ii) For export products at Sl. Nos. 26 as 1.01 Kgs/Kg. Content in the export product.
4. Quantity of import item at S.No.3 i.e. XLPE Insulation Compound may be allowed as 1.05 kgs/kg content in the Export products at Sl. Nos. 15 to 26.
5. Total quantities of PVC compound i.e. import items at S.No.4, 5 & 6 put together may be allowed as under:

- (i) For export products at Sl. No. 1 to 3 & 5 to 11 as per Engineering Table No. 4.
- (ii) For export products at Sl. Nos. 4 & 15 to 28 as 1.05 Kgs/Kg. Content in the export products.
- (iii) For export products at Sl No. 12 to 14 as per Engineering Table No. 5.

R/A may take suitable consequential action accordingly

9	Case No.:6/50/81-ALC2/2010	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00552/AM11/	RLA File :05/24/040/00333/AM11/	Lic.No/Date:0510281294 12.01.2011	Defer Date:17.01.2012
	Decision : The case is under examination at DIPP. The case stands deferred and to be relisted on 17.01.2012.			

10	Case No.:7/50/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00553/AM11/	RLA File :08/24/040/00324/AM11/	Lic.No/Date:0810095940 01.02.2011	Defer Date:17.01.2012
	Decision : The case is under examination at DIPP. The case stands deferred and to be relisted on 17.01.2012.			

11	Case No.:15/50/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Reject
	HQ File :01/81/050/00561/AM11/	RLA File :04/24/040/00287/AM11/	Lic.No/Date:0410121251 02.02.2011	Defer Date:
	Decision : NC observed that reply of the firm has not been received despite several reminders hence decided to reject the case due to non submission of reply. R/A may take suitable consequential action accordingly			

12	Case No.:9/50/81-ALC2/2010	Party Name:C & S ELECTRIC LIMITED	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Approved
	HQ File :01/81/050/00555/AM11/	RLA File :05/23/040/00308/AM11/	Lic.No/Date:0510284517 22.02.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(90)/2010/TSW(B)/690 dated 16.12.2011 as under:- 1. Total net weight of export product is to be incorporated in the authorization as 49436.2 Kg. 2. Quantity of import item (Copper Flates / Bars) is allowed as applied by the firm (29621.5 kg) including 1% wastage. R/A may take suitable consequential action accordingly			

13	Case No.:13/50/81-ALC2/2010	Party Name:KOTAK URJA PVT. LTD.	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00559/AM11/	RLA File :07/24/040/00470/AM11/	Lic.No/Date:0710077559 24.02.2011	Defer Date:17.01.2012
	Decision : NC observed that comments of MNRE is awaited and hence decided to send a reminder to MNRE to expedite the comments. The case stands deferred and to be relisted on 17.01.2012.			

14	Case No.:16/50/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00562/AM11/	RLA File :05/23/040/00336/AM11/	Lic.No/Date:0510284584	Defer Date:17.01.2012

			24.02.2011	
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.01.2012.			

15	Case No.: 11/9/81-ALC2/2011	Party Name:TORRENT CABLES LTD.	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status: Deffered and Re-indexed
	HQ File :01/81/050/00061/AM12/	RLA File :08/24/040/00354/AM11/	Lic.No/Date:0810097064 09.03.2011	Defer Date:17.01.2012
	Decision : The case is under examination at DIPP. The case stands deferred and to be relisted on 17.01.2012.			

16	Case No.: 7/9/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status: Deffered and Re-indexed
	HQ File :01/81/050/00057/AM12/	RLA File :11/24/040/00065/AM11/	Lic.No/Date:1110024364 23.03.2011	Defer Date:17.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.01.2012.			

17	Case No.: 57/1/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status: Deffered and Re-indexed
	HQ File :01/81/050/00636/AM11/	RLA File :05/24/040/00436/AM11/	Lic.No/Date:0510286774 24.03.2011	Defer Date:17.01.2012
	Decision : The case is under examination at DIPP. The case stands deferred and to be relisted on 17.01.2012.			

18	Case No.: 14/9/81-ALC2/2011	Party Name:CONTINENTAL DEVICE INDIA LTD.,	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status: Approved
	HQ File :01/81/050/00064/AM12/	RLA File :22/24/040/00002/AM12/	Lic.No/Date:2210011240 21.04.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per SION B-149 (as modified on 02.09.2011 vide P/N. No. 76) . R/A may take suitable consequential action accordingly			

19	Case No.: 11/16/81-ALC2/2011	Party Name:RAPSRI ENGG INDUSTRIES LTD	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status: Deffered and Re-indexed
	HQ File :01/81/050/00112/AM12/	RLA File :07/24/040/00557/AM11/	Lic.No/Date:0710078770 26.04.2011	Defer Date:17.01.2012
	Decision : The case is under examination at DHI. The case stands deferred and to be relisted on 17.01.2012.			

20	Case No.: 18/9/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status: Deffered and Re-indexed
	HQ File :01/81/050/00068/AM12/	RLA File :04/24/040/00015/AM12/	Lic.No/Date:0410123662 29.04.2011	Defer Date:17.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.01.2012.			

21	Case No.: 3/16/81-ALC2/2011	Party Name:FINOLEX CABLES LIMITED	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status: Deffered and Re-indexed
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	HQ File :01/81/050/00104/AM12/	RLA File :31/24/040/00009/AM12/	Lic.No/Date:3110048056 10.05.2011	Defer Date:17.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.01.2012.			

22	Case No.:14/16/81-ALC2/2011	Party Name:MOLEX (INDIA) PRIVATE LIMITED	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Approved
	HQ File :01/81/050/00115/AM12/	RLA File :07/24/040/00041/AM12/	Lic.No/Date:0710079104 10.05.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(56)/2011-IPHW dated 28.11.2011 as under:- Import item at S.No. 1,4,5 : Net to net basis with accountability clause Import item at S.No. 2: As applied for by the party inclusive of 3% wastage Import item at S.No. 3: As per packing policy R/A may take suitable consequential action accordingly			

23	Case No.:3/9/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00053/AM12/	RLA File :05/23/040/00060/AM12/	Lic.No/Date:0510291080 19.05.2011	Defer Date:17.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.01.2012.			

24	Case No.:5/9/81-ALC2/2011	Party Name:UNIFLEX CABLES LTD.	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00055/AM12/	RLA File :03/95/040/00951/AM11/	Lic.No/Date:0310631890 19.05.2011	Defer Date:17.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.01.2012.			

25	Case No.:16/16/81-ALC2/2011	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status: Approved
	HQ File :01/81/050/00117/AM12/	RLA File :02/24/040/00022/AM12/	Lic.No/Date:0210159334 20.05.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 19.12.2011 as under:- 1. Quantities of import items at Sl.No.1, 2, 3, & 4 may be allowed as applied for i.e. 2499 Kgs., 877.2Kgs., 1068.96 Kg. & 620 Kgs. respectively inclusive of 2 % wastage as claimed by the firm. R/A may take suitable consequential action accordingly			

26	Case No.:13/9/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00063/AM12/	RLA File :31/83/040/00021/AM12/	Lic.No/Date:3110048214 23.05.2011	Defer Date:17.01.2012
	Decision : NC observed that comments of MOS is awaited and hence decided to send a reminder to MOS to expedite the comments. The case stands deferred and to be relisted on 17.01.2012.			

27	Case No.:27/16/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:38/81-ALC2/2011	Status:Deferred and Re-
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			07.12.2011	indexed
	HQ File :01/81/050/00129/AM12/	RLA File :03/94/040/00142/AM12/	Lic.No/Date:0310632382 23.05.2011	Defer Date:17.01.2012
	Decision : The case is under examination at DHI. The case stands deferred and to be relisted on 17.01.2012.			

28	Case No.:11/8/80-ALC2/2011	Party Name:ANKIT FASTENERS PVT LTD.,	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/80/050/00159/AM12/	RLA File :07/24/040/00050/AM12/	Lic.No/Date:0710079421 27.05.2011	Defer Date:17. 01.2012
	Decision : As per representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information ;- 1. SI No. 4 &11 of SDF export product wise. The case stands deferred and to be relisted on 17.01.2012.			

29	Case No.:10/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00111/AM12/	RLA File :04/24/040/00050/AM12/	Lic.No/Date:0410124484 30.05.2011	Defer Date:17. 01.2012
	Decision : NC decided to send a letter to firm to submit following information as required by DHI vide U.O. No. 3(37)/2010/TSW(B) dated 26.9.2011 as under:- It is noted from the list of import item No. 15,16 and 17 are same and the firm has not clarified their separate requirement. The firm is requested to clarify their separate requirement of these items and furnish the following information:- 1. Catalogue and rating of export product. 2. Information as per SI No. 3,4,5 and 11 of SDL. 3. Clarification whether they are importing sheets or lamination against import item No. 10 to 14. The case stands deferred and to be relisted on 17.01.2012.			

30	Case No.:13/16/81-ALC2/2011	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	Defer Date:17. 01.2012
	Decision : NC decided to send a reminder to firm to submit reply to deficiency letter of DIT. The case stands deferred and to be relisted on 17.01.2012.			

31	Case No.:15/16/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:closed
	HQ File :01/81/050/00116/AM12/	RLA File :05/23/040/00071/AM12/	Lic.No/Date:0510292017 30.05.2011	Defer Date:
	Decision : NC decided to close the case under intimation to RA as firm has surrendered the above authorization.			

32	Case No.:32/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00134/AM12/	RLA File :04/24/040/00057/AM12/	Lic.No/Date:0410124485 30.05.2011	Defer Date:17. 01.2012
	Decision : NC decided to send a letter to firm to submit following information as required by DHI vide U.O. No. 3(37)/2010/TSW(B) dated 26.9.2011 as under:- 1. Information as per SI No. 3,4,5 and 11 of SDL for export product separately. 2. Clarification whether they are importing sheets or lamination against import item No. 2 to 5 and 10 The case stands deferred and to be relisted on 17.01.2012.			

33	Case No.:29/23/81-ALC2/2011	Party Name:KALPANA INTERNATIONAL	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00209/AM12/	RLA File :06/24/040/00011/AM12/	Lic.No/Date:0610022159 03.06.2011	Defer Date:17. 01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.01.2012.			

34	Case No.:1/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00102/AM12/	RLA File :04/24/040/00063/AM12/	Lic.No/Date:0410124736 08.06.2011	Defer Date:17. 01.2012
	Decision : NC decided to send a letter to firm to submit following information as required by DHI vide U.O. No. 3(37)/2010/TSW(B) dated 26.9.2011 as under:- 1. Information as per SI No. 3,4,5 and 11 of SDL for each export product separately. 2. Clarification whether they are importing sheets or lamination against import item No. 2 to 5 and 10 The case stands deferred and to be relisted on 17.01.2012.			

35	Case No.:2/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00103/AM12/	RLA File :04/24/040/00061/AM12/	Lic.No/Date:0410124737 08.06.2011	Defer Date:17. 01.2012
	Decision : NC decided to send a letter to firm to submit following information as required by DHI vide U.O. No. 3(37)/2010/TSW(B) dated 26.9.2011 as under:- 1. Information as per SI No. 3,4,5 and 11 of SDL for each export product separately. 2. Clarification whether they are importing sheets or lamination against import item No. 2 to 5 and 10 3. Copy of authorization The case stands deferred and to be relisted on 17.01.2012.			

36	Case No.:33/16/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00135/AM12/	RLA File :03/95/040/00052/AM12/	Lic.No/Date:0310635760 13.06.2011	Defer Date:17. 01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.01.2012.			

37	Case No.:23/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00125/AM12/	RLA File :04/24/040/00076/AM12/	Lic.No/Date:0410124956 15.06.2011	Defer Date:17. 01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.01.2012.			

38	Case No.:29/16/81-ALC2/2011	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00131/AM12/	RLA File :03/95/040/00175/AM12/	Lic.No/Date:0310636282 15.06.2011	Defer Date:17. 01.2012

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.01.2012.

39	Case No.:19/16/81-ALC2/2011	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00121/AM12/	RLA File :03/95/040/00155/AM12/	Lic.No/Date:0310636999 17.06.2011	Defer Date:17. 01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.01.2012.			

40	Case No.:30/23/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Approved
	HQ File :01/81/050/00210/AM12/	RLA File :09/24/040/00043/AM12/	Lic.No/Date:0910047197 20.06.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(9)/2011/TSW(B)/693 dated 16.12.2011 as under:- Taking clue from SION C-325 the proposal is recommended as under: 1. Quantity of import item No. 1,2,4,10,11 and 13 are allowed as per SION C-325. 2. Quantity of import item No. 3 and 12 are allowed as applied by the firm including 5% wastage. 3. Value of import item No. 5 and 14 are restricted within 1% of FOB value of export product No. 1 and export product No. 2 respectively. 4. Import item No. 6 to 9 and 15 to 18 are components and are allowed on net to net basis as per condition of GN-4 of engineering products. R/A may take suitable consequential action accordingly			

41	Case No.:16/23/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Approved
	HQ File :01/81/050/00196/AM12/	RLA File :09/24/040/00053/AM12/	Lic.No/Date:0910047301 24.06.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(9)/2011/TSW(B)/694 dated 16.12.2011 as under:- Taking clue from SION C-325 the proposal is recommended as under: 1. Quantity of import item No. 1,2,4,7,8 and 10 are allowed as per SION C-325. 2. Quantity of import item No. 3 and 9 are allowed as applied by the firm including 5% wastage. 3. Import item No. 5,6,11 and 12 are components and are allowed on net to net basis as per condition of GN-4 of engineering products. R/A may take suitable consequential action accordingly			

42	Case No.:17/23/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Approved
	HQ File :01/81/050/00197/AM12/	RLA File :09/24/040/00124/AM12/	Lic.No/Date:0910047284 24.06.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(9)/2011/TSW(B)/693 dated 16.12.2011 as under:- Taking clue from SION C-325 the proposal is recommended as under: 1. Quantity of import item No. 1,2,4,10,11 and 13 are recommended as per SION C-325. 2. Quantity of import item No. 3 and 12 are allowed as applied by the firm including 5% wastage. 3. Value of import item No. 5 and 14 are restricted within 1% of FOB value of export product No. 1 and export product No. 2 respectively. 4. Import item No. 6 to 9 and 15 to 18 are components and are allowed on net to net basis as per condition of GN-4 of engineering products. R/A may take suitable consequential action accordingly			

43	Case No.:5/23/81-ALC2/2011	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00185/AM12/	RLA File :03/95/040/01057/AM11/	Lic.No/Date:0310639504 30.06.2011	Defer Date:17. 01.2012
	Decision : The case is under examination at MOS. The case stands deferred and to be relisted on 17.01.2012.			

44	Case No.:34/16/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00136/AM12/	RLA File :03/95/040/00243/AM12/	Lic.No/Date:0310639849 01.07.2011	Defer Date:17. 01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.01.2012.			

45	Case No.:36/16/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00138/AM12/	RLA File :05/23/040/00126/AM12/	Lic.No/Date:0510295525 04.07.2011	Defer Date:17. 01.2012
	Decision : NC decided to send a reminder to firm to submit the requisite information as required by MOS . The case stands deferred and to be re-listed on 17.01.2012.			

46	Case No.:25/23/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00205/AM12/	RLA File :03/94/040/00279/AM12/	Lic.No/Date:0310640062 04.07.2011	Defer Date:17. 01.2012
	Decision : NC decided to send a letter to firm to submit requisite information as required by DHI vide U.O. No. 3(82)/2010/TSW(B)/691 dated 16.12.2011. (copy enclosed). The case stands deferred and to be re-listed on 17.01.2012.			

47	Case No.:10/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00190/AM12/	RLA File :25/24/040/00006/AM12/	Lic.No/Date:2510003290 08.07.2011	Defer Date:17. 01.2012
	Decision : NC observed that comments of DIT is awaited and hence decided to send a reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 17.01.2012.			

48	Case No.:11/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00191/AM12/	RLA File :25/24/040/00007/AM12/	Lic.No/Date:2510003291 08.07.2011	Defer Date:17. 01.2012
	Decision : NC observed that comments of DIT is awaited and hence decided to send a reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 17.01.2012.			

49	Case No.:13/23/81-ALC2/2011	Party Name:MERCURY INDUSTRIES LTD.	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Withdraw
	HQ File :01/81/050/00193/AM12/	RLA File :06/24/040/00018/AM12/	Lic.No/Date:0610022784 8.07.2011	Defer Date:07.12.2011
	Decision : NC decided to withdraw the case as the above case is already ratified .			

50	Case No.:22/23/81-ALC2/2011	Party Name:MERCURY INDUSTRIES LTD.	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Approved
	HQ File :01/81/050/00202/AM12/	RLA File :06/24/040/00019/AM12/	Lic.No/Date:0610022807 12.07.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as applied by the firm with nil wastage. However, description of import item may be modified as “Electrolytic tin Plate in coil form”. R/A may take suitable consequential action accordingly			
51	Case No.:2/23/81-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00182/AM12/	RLA File :03/95/040/00105/AM12/	Lic.No/Date:0310643052 19.07.2011	Defer Date:17. 01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.01.2012.			
52	Case No.:18/23/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00198/AM12/	RLA File :07/24/040/00103/AM12/	Lic.No/Date:0710080790 20.07.2011	Defer Date:17. 01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.01.2012.			
53	Case No.:19/23/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00199/AM12/	RLA File :07/24/040/00100/AM12/	Lic.No/Date:0710080789 20.07.2011	Defer Date:17. 01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.01.2012.			
54	Case No.:23/23/81-ALC2/2011	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00203/AM12/	RLA File :03/95/040/00300/AM12/	Lic.No/Date:0310643240 20.07.2011	Defer Date:17. 01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.01.2012.			
55	Case No.:15/23/81-ALC2/2011	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00195/AM12/	RLA File :03/95/040/00321/AM12/	Lic.No/Date:0310644438 26.07.2011	Defer Date:17. 01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.01.2012.			
56	Case No.:20/23/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00200/AM12/	RLA File :05/23/040/00159/AM12/	Lic.No/Date:0510298248	Defer Date:17.

		01.08.2011	01.2012
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.01.2012.			

57	Case No.:27/23/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00207/AM12/	RLA File :05/23/040/00157/AM12/	Lic.No/Date:0510298253 01.08.2011	Defer Date:17. 01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.01.2012.			

58	Case No.:31/23/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00211/AM12/	RLA File :05/23/040/00158/AM12/	Lic.No/Date:0510298250 01.08.2011	Defer Date:17. 01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.01.2012.			

59	Case No.:3/23/81-ALC2/2011	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00183/AM12/	RLA File :03/95/040/00317/AM12/	Lic.No/Date:0310649437 19.08.2011	Defer Date:17. 01.2012
	Decision : NC observed that comments of DIT is awaited and hence decided to send a reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 17.01.2012.			

60	Case No.:3/24/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00215/AM12/	RLA File :31/83/040/00104/AM12/	Lic.No/Date:3110049880 23.08.2011	Defer Date:17. 01.2012
	Decision : The case is under examination at DHI. The case stands deferred and to be relisted on 17.01.2012.			

61	Case No.:4/24/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00216/AM12/	RLA File :03/94/040/00379/AM12/	Lic.No/Date:0310650759 26.08.2011	Defer Date:17. 01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.01.2012.			

62	Case No.:2/30/81-ALC2/2011	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00248/AM12/	RLA File :03/95/040/00360/AM12/	Lic.No/Date:0310650977 30.08.2011	Defer Date:17. 01.2012
	Decision : NC observed that comments of MOS is awaited and hence decided to send a reminder to MOS to expedite the comments. The case stands deferred and to be relisted on 17.01.2012.			

63	Case No.:3/30/81-ALC2/2011	Party Name:MINEX METALLURGICAL COMPANY	Meet No/Date:38/81-ALC2/2011	Status:Deffered and Re-
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		LIMITED	07.12.2011	indexed
	HQ File :01/81/050/00249/AM12/	RLA File :03/95/040/00356/AM12/	Lic.No/Date:0310650984 30.08.2011	Defer Date:17. 01.2012
	Decision : NC observed that comments of MOS is awaited and hence decided to send a reminder to MOS to expedite the comments. The case stands deferred and to be relisted on 17.01.2012.			

64	Case No.:5/30/81-ALC2/2011	Party Name:C & S ELECTRIC LIMITED	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00251/AM12/	RLA File :05/23/040/00212/AM12/	Lic.No/Date:0510301241 05.09.2011	Defer Date:17. 01.2012
	Decision : The case is under examination at DHI. The case stands deferred and to be relisted on 17.01.2012.			

65	Case No.:14/30/81-ALC2/2011	Party Name:VIOWN METTUBE PVT.LTD.	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00260/AM12/	RLA File :05/24/040/00192/AM12/	Lic.No/Date:0510301256 05.09.2011	Defer Date:17. 01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.01.2012.			

66	Case No.:8/30/81-ALC2/2011	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00254/AM12/	RLA File :05/23/040/00210/AM12/	Lic.No/Date:0510301527 07.09.2011	Defer Date:17. 01.2012
	Decision : NC observed that comments of MOS is awaited and hence decided to send a reminder to MOS to expedite the comments. The case stands deferred and to be relisted on 17.01.2012.			

67	Case No.:17/30/81-ALC2/2011	Party Name:PURAN SONS ALLOYS PVT. LTD.	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00263/AM12/	RLA File :05/24/040/00143/AM12/	Lic.No/Date:0510301605 07.09.2011	Defer Date:17. 01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.01.2012.			

68	Case No.:16/30/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00262/AM12/	RLA File :31/83/040/00115/AM12/	Lic.No/Date:3110050197 08.09.2011	Defer Date:17. 01.2012
	Decision : NC observed that comments of MOS is awaited and hence decided to send a reminder to MOS to expedite the comments. The case stands deferred and to be relisted on 17.01.2012.			

69	Case No.:6/30/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00252/AM12/	RLA File :05/23/040/00222/AM12/	Lic.No/Date:0510302467 15.09.2011	Defer Date:17. 01.2012
	Decision : NC observed that comments of MOS is awaited and hence decided to send a reminder to MOS to expedite the comments. The case stands deferred and to be relisted on 17.01.2012.			

70	Case No.:11/30/81-ALC2/2011	Party Name:REGEN POWERTECH PRIVATE LIMITED	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00257/AM12/	RLA File :04/24/040/00174/AM12/	Lic.No/Date:0410128105 15.09.2011	Defer Date:17. 01.2012
	Decision : The case is under examination at DHI. The case stands deferred and to be relisted on 17.01.2012.			

71	Case No.:9/30/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00255/AM12/	RLA File :04/24/040/00180/AM12/	Lic.No/Date:0410128367 21.09.2011	Defer Date:17. 01.2012
	Decision : The case is under examination at DHI. The case stands deferred and to be relisted on 17.01.2012.			

72	Case No.:10/30/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00256/AM12/	RLA File :04/24/040/00181/AM12/	Lic.No/Date:0410128368 21.09.2011	Defer Date:17. 01.2012
	Decision : The case is under examination at DHI. The case stands deferred and to be relisted on 17.01.2012.			

73	Case No.:12/30/81-ALC2/2011	Party Name:NEXUS ELECTRO STEEL LIMITED,	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00258/AM12/	RLA File :04/24/040/00189/AM12/	Lic.No/Date:0410128352 21.09.2011	Defer Date:17. 01.2012
	Decision : NC observed that comments of MOS is awaited and hence decided to send a reminder to MOS to expedite the comments. The case stands deferred and to be relisted on 17.01.2012.			

74	Case No.:13/30/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00259/AM12/	RLA File :04/24/040/00182/AM12/	Lic.No/Date:0410128366 21.09.2011	Defer Date:17. 01.2012
	Decision : The case is under examination at DHI. The case stands deferred and to be relisted on 17.01.2012.			

75	Case No.:4/30/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00250/AM12/	RLA File :03/94/040/00440/AM12/	Lic.No/Date:0310656190 26.09.2011	Defer Date:17. 01.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 17.01.2012.			

76	Case No.:20/30/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00266/AM12/	RLA File :03/95/040/00534/AM12/	Lic.No/Date:0310657592 03.10.2011	Defer Date:17. 01.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 19.12.2011: 1. Size of conductors in cables alongwith quantities of cables in Kms.			

2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred and to be relisted on 17.01.2012.

77	Case No.:21/30/81-ALC2/2011	Party Name:BILCARE LIMITED	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Approved
	HQ File :01/81/050/00267/AM12/	RLA File :31/83/040/00134/AM12/	Lic.No/Date:3110050796 04.10.2011	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 19.12.2011 as under:- 1. Quantity of import item may be allowed as 9380 Kgs. on net to net basis as claimed by the firm. R/A may take suitable consequential action accordingly			

78	Case No.:22/30/81-ALC2/2011	Party Name:B.G.SHIRKE CONSTRUCTION TECHNOLOGY LTD.	Meet No/Date:38/81-ALC2/2011 07.12.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00268/AM12/	RLA File :31/83/040/00129/AM12/	Lic.No/Date:3110050843 05.10.2011	Defer Date:17.01.2012
	Decision : As per recommendation of representative of DIPP present in the meeting, NC decided to send a letter to firm to submit following information :- 1. Information in respect of SI No. 3 & 11 of SDF export product wise. . The case stands deferred and to be relisted on 17.01.2012.			

PART – AR – FRESH

Sl. No. 186

CASE NO. AR- 70	M/s. Varsana Ispat Limited, N.Delhi
Meeting No. 38/81	F.No.01/81/050/023/AM11/DES-II
Dated:07.12.2011	Advance Licence No. 0510263617 dated 04.05.2010
	RLA's F.No.05/24/040/00007/AM11

Decision :NC decided to examine the case on file.

Sl. No. 187

CASE NO. AR- 71	M/s. Tirupati Plastomatics Limited, Jaipur
Meeting No. 38/81	F.No.01/81/50/324/AM11/DES-II

Dated:07.12.2011	Advance Licence No. 1310032068 dated 05.05.2010
	RLA's F.No.13/24/040/0005/AM11

Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 19.12.2011 as under:-

1. Words "4C x 70 SQ. MM" may be suffixed with the description of export item at Sl. No. 1.
2. Words "copper Conductor" may be suffixed with the description of export item at Sl. No. 3.
3. Words "3C x 120 SQ.MM+ 1C x 70 SQ.MM" may be suffixed with the description of export item at Sl. No. 4.
4. Net weights of export products at Sl. No. 1, 2, 3, 4 & 5 may be specified as 1.350 MT, 14.4 MT, 40.55 MT, 2.72 MT & 8.03 MT respectively.
5. Quantity of import item at Sl.No.1 may be allowed as 36423 Kgs taking clue from Engineering Table 5.
6. Quantities of import items at Sl.No.2, 3 4 & 5 may be allowed as applied for i.e. 3779 Kgs., 7272 Kgs., 1655 Kgs. & 323 Kgs. respectively.
7. Quantity of import item at Sl. No. 6 may be allowed as 1.02 Kgs. /Kg. content in export product at Sl. No. 1.
8. Quantity of import item at Sl. No. 7 may be allowed as 1.05 Kgs. /Kg. content in export product at Sl. No. 4.

R/A may take suitable consequential action accordingly

Sl. No. 188

CASE NO. AR- 73	M/s. Delton Cables Ltd.
Meeting No. 38/81	F.No.01/81/50/724/AM10/DES-II
Dated:07.12.2011	Advance Licence No. 0510235840 dated 05.02.2009

Decision : NC decided to modify the norms of above AA as per written comments of DIPP vide U.O. dated 19.12.2011 as under:-

1. Description of import item at Sl. No. 1 may be amended as "Copper Wire Rod (Electrolytic Grade)/Copper cathode".
2. Quantity of import item at Sl.No.2 may be allowed as under
PVC compound: 127797 Kgs. inclusive of 5 % wastage

OR

PVC Resin: 76678 Kgs. inclusive of 5 % wastage

3. No change may be made in the description of import items at Sl. No. 3 & 4 as only relevant inputs used in the export products are allowed.

R/A may take suitable consequential action accordingly

Sl. No. 189

CASE NO. AR- 74	M/s. Bharat Heavy Electricals Ltd.
Meeting No. 38/81	F.No.01/81/50/0048/AM11/DES-II
Dated:07.12.2011	Advance Licence No. 0610018095 dated 31.5.2010
	RA F.No. 06/24/40/00012/AM11

Decision :NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 17.01.2012.

Sl. No 190

CASE NO. AR- 60	M/s Alstom Projects India Ltd.
Meeting No. 38/81	F.No.01/81/050/213/AM10/DES-II
Dated:07.12.2011	Advance Licence No. 0310464531 dated 11.03.2008
	RLA's F.No.03/94/040/01278/AM08

Decision : The case is under examination at DHI. The case stands deferred and to be relisted on 17.01.2012.

SI No. 191

CASE NO. AR- 01	M/s. Aditya Vidyut Appliances Ltd., Mumbai
Meeting No. 38/81	F.No.01/81/050/0082/AM-10/DES-II
Dated: 07.12.2011	Annual Advance Licence No. 0310524339 dated 16.06.2009
	RLA's F.No.03/94/40/204/AM10

Decision : The case is under examination at DHI. The case stands deferred and to be relisted on 17.01.2012.

SI No. 192

CASE NO. AR- 22	M/s. Matsushita Lakhanpal Battery India Ltd.
Meeting No. 38/81	F.No.01/81/162/239/AM12/DES-II
Dated:07.12.2011	Advance Licence No. 3410003123 dated 21.11.2001
	RLA's F.No.34/80/40/84/AM01

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.01.2012.

SI No. 193

CASE NO. AR- 25	M/s Kanade Anand Udyog Pvt. Ltd.,
Meeting No. 38/81	F.No.01/81/050/478/AM10/DES-II
Dated:07.12.2011	Advance Licence No. 0310555773 dated 08.01.2010
	RLA's F.No. 03/94/40/527/AM10

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.01.2012.

SI No. 194

CASE NO. AR- 84	M/s Hi-tech Elastomers Limited
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Meeting No. 38/81	F.No.01/81/050/142/AM10/DES-II
Dated:07.12.2011	Advance Licence No. 0810082016 dated 04.08.2009
	RLA's F.No. 08/24/40/285/AM08

Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 19.12.2011:

1. Net weights of export items at Sl. No. 1, 2, 3 & 4 may be modified as 133200 Kgs., 3800 Kgs., 292 Kgs. & 380 Kgs. respectively.
 2. Words "3" Dia Special Steel(Grade 2)" may be suffixed with the descriptions of import items at Sl. No. 1 & 2.
 3. Words "5/8" Dia Special Steel(Grade 2)" may be suffixed with the description of import item at Sl. No. 3.
 4. Words "3/4" Dia Special Steel(Grade 2)" may be suffixed with the description of import item at Sl. No. 4.
 5. Quantities of import items at Sl.No.1, 2, 3, & 4 may be allowed as applied for i.e. 60759.91 Kgs., 1575.71 Kgs., 93.15 Kg. & 149.42 Kgs. respectively on net to net basis.
- R/A may take suitable consequential action accordingly

PART – C – DEFERRED

CASE NO. C- 16	M/s Hindustan Platinum Pvt. Ltd
Meeting No. 38/81	F.No.01/81/162/87/AM'12/DES-II (pt.)
Dated: 07.12.2011	Request for modification of SION C-1188,1206,1207,1208,1209,1314,1702, and 1971 by M/s Hindustan Platinum Pvt. Ltd.

Decision :NC decided to send a letter to firm to submit requisite information as required by MSME vide U.O No. 30(G)/pt/2011-ME dated 2.11.2011(copy enclosed).

SI No. 23

CASE NO. C-10	M/s. Paramount Cables
Meeting No. 38/81	F.No.01/81/162/418/AM12/DES-II
Dated:07.12.2011.	Modification of SION C-1392

Decision : NC observed that comments of EEPC is awaited and hence decided to send a reminder to EEPC to expedite the comments. The case stands deferred and to be relisted on 17.01.2012.

SI No. 24

Case No. C-05	M/S Nakshatra Enterprises Pvt. Ltd received through DC, SEEPZ, Mumbai
Meeting No. 38/81	F.No.01/81/162/262/AM12/DES-II
Dated: 07.12.2011	Fixation of wastage norms in r/o Nakshatra Enterprises pvt. Ltd and EOU

Decision :NC observed that reply of the firm has not been received despite two reminders, hence decided to send a final reminder to firm . The case stands deferred and to be relisted on 17.01.2012.

S.NO. 25

Case No. C -3	M/s B. C .Instruments, Udyog Nagar through O/O The D.C(KFTZ),Gandhidham-Kutch

Meeting No. 38/81	F.No.01/81/162 /0033/AM10/DES-II
Dated: 07.12.2011	Fixation of wastage norms in r/o 100% EOU

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.01.2012.

S. No. 26

CASE NO. C- 29	M/s. Dolphin Die Cast (P) Ltd., Bangalore
Meeting No. 38/81	F.No.01/81/162/153/AM11/DES-II
Dated: 07.12.2011	Modification in Sion

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 17.01.2012.
